IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).9694 OF 2013

UNITED INDIA INSURANCE CO. LTD.   APPELLANT(S)

VERSUS

SUNIL KUMAR & ANR.   RESPONDENT(S)

O R D E R

Paragraph 11 of the Judgment dated 24.11.2017 passed by this Court in Civil Appeal No.9694 of 2013 reads as follows :-

"11.   As the final disposal of the appeal may take some time,we areof the view that 50%of the compensation that is presently lying in deposit in the Registry in terms of the Order dated 24.02.2012 should be released to the claimant on due identification."

Upon a mention being made by the learned counsel for the respondent(s), the said paragraph will now be read to mean that the amount lying in deposit in the trial Court be released to the claimant(s) on due identification.

....................,J.
(RANJAN GOGOI)

....................,J.
(R. BANUMATHI)

NEW DELHI
DECEMBER 01, 2017

ITEM NO.801   COURT NO.3   SECTION XIV

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9694/2013

UNITED INDIA INSURANCE CO. LTD.   Appellant(s)

VERSUS

SUNIL KUMAR & ANR.   Respondent(s)

Date : 01-12-2017 This appeal was mentioned today.

CORAM :
      HON'BLE MR. JUSTICE RANJAN GOGOI
      HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s)   Mr. Amit Kumar Singh, AOR

For Respondent(s)   Ms. Nidhi, AOR (Mentioned by)

              Mr. Ajay Kumar Talesara, AOR

UPON hearing the counsel the Court made the following
O R D E R

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    (NEETU KHAJURIA)   (ASHA SONI)
     COURT MASTER   BRANCH OFFICER

(Signed reportable order is placed on the file.)